

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.104**  
New IA-428/2024  
In  
IB-46(ND)/2022

**IN THE MATTER OF:**

M/s. Bank of Baroda

**Vs.**

M/s.Yogesh Maheshwari

**.... APPLICANT/PETITIONER**

**.... PERSONAL GUARANTOR**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/RP : Mr. Abhishek Anand, Mr. Supriyo Banerjee,  
Advocates

For the Respondent :

**ORDER**

**New IA-428/2024:-**

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional. The Resolution Professional has submitted a report under Section 99 of the Code.

Issue notice to the Respondent/Personal Guarantor.

The Resolution Professional shall serve a copy of this report to the Respondent/Personal Guarantor and file proof and affidavit of service within one week.

The Respondent/Personal Guarantor is directed to file objections within one week after receipt of the notice.

List the matter on **15.02.2024**.

**-SD-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**